

8ITEM NO.119

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal No.607/2015

SHANE HAIDAR & OTHERS

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim bail)

Date : 21/01/2016 This appeal was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE M.Y. EQBAL

HON&#39;BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. Siddhartha Dave, Adv.

Mfr. Jemtiben A.O., Adv.

Mr. Sajith. P,Adv.

For Respondent(s) Mr. Arup Banerjee,Adv.(NP)

UPON hearing the counsel the Court made the following

O R D E R

Counsel for the appellants is present.

No one appears for the State. Learned counsel for the appellants is directed to serve notice to the counsel for the State of U.P.

List after four weeks.

(USHA BHARDWAJ) (INDU POKHRIYAL)

AR-CUM-PS COURT MASTER